

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No.73/GT/2012

Date: 20.9.2012

To,
Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Docket No. 73/GT/2012**: for approval of tariff of Auraiya Gas Power Station (663.36 MW) from 1.4.2009 to 31.3.2014, after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **11.10.2012**:

- i) Audited Financial Statements for the financial years 2009-10, 2010-11 and 2011-12.
- ii) Form-9A & 9B, along with full details (showing IDC, FC, FERV & Hedging cost, if any separately), as on 1.4.2010, 1.4.2011 and 1.4.2012, respectively.
- iii) In respect of assets de-capitalized during the year, whether claimed as additional capital expenditure or claimed under the head exclusions, following additional details to be submitted:
 - a) Name of asset;
 - b) Original value of asset capitalized;
 - c) Year of put to use; and
 - d) Depreciation recovered till date.
- iv) In respect of de-capitalization of assets claimed under the head exclusions, the certificate that these assets do not form part of the capital cost allowed for the purpose of tariff, to be furnished.
- v) Following (year wise) details, in respect of CWIP position, to be provided:
 - a) Opening CWIP;
 - b) Addition to CWIP during the year;
 - c) Adjustments from CWIP during the year;
 - d) CWIP transferred to Gross Block during the year; and
 - e) Closing CWIP.

- vi) Year wise details of the following, in respect of interest on loan for the period 2009-11, to be submitted:
- a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
- vii) Information in Form-7 or Form-8, in respect of debt, if any, taken for funding the additional capital expenditure during the respective years, to be furnished.
- viii) In the main tariff petition and in the course of reconciliation of liabilities as on 31.3.2009, it was shown that liabilities amounting to ₹36,26,066 corresponding to “Residential building (119 nos. A, B & C Type Quarters)” pertains to period 2007-08. However, in this petition, the year of creation of liabilities has been revised from 2007-08 to 2008-09. The reason for such revision needs to be furnished along with a clarification as to why this issue was not raised at the time of reconciliation of liabilities, as on 31.3.2009.
2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)